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SLP(C)No. 19704 OF 2001

ITEM No.19

Court No. 11

SECTION IVB

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.19704/2001

(From the judgement and order dated 28/05/2001 in CWP 14098/99
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

BALBIR SINGH

Petitioner (s)

VERSUS

UNION OF INDIA & ANR.

Respondent (s)

(With prayer for interim relief)

With

SLP(C)No.19468/2001, SLP(C)No.19478/2001, SLP(C)No.5263/2002, SLP(C)No.5264/2002,
SLP(C)No.5265/2002, SLP(C)No.5266/2002, SLP(C)No.5268/2002, SLP(C)No.5269/2002

Date : 24/01/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s)

Mr. Mahabir Singh, Adv.
Mr. Ajay Pal, Adv.
Mr. T.V. George, Adv.

For Respondent (s)

Mr. K.N.Rawal, SG
Mr. Hemant Sharma, Adv.
Ms. Anita Verma, Adv.
Ms. Sushma Suri, Adv.

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

The Learned counsel for the petitioner wants to file
additional documents.

The matter is adjourned for three weeks.

.SP1

(Saroj Bala)
PA to Addl. Registrar

(Veera Verma)
Court Master